

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 623 OF 2025**

**IN THE MATTER OF:**

News Item Titled "Governments efforts to tab KSPCB funds set to hit legal hurdle" Appearing in Deccan herald dated 23.11.2025.

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Filed on: 16.03.2026  
New Delhi

Filed by

*Enatoli*

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 623/2025

**IN THE MATTER OF: -**

News Item titled “*Govt’s efforts to tap KSPCB funds set to hit legal hurdle*” appearing in ‘*The Deccan Herald*’ dated 23.11.2025.

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 18 –  
MEGHALAYA STATE POLLUTION CONTROL BOARD  
(MSPCB) IN COMPLIANCE WITH ORDER DATED 03.12.2025**

I, **Dr. George Hagi Chyrmang, MFS**, s/o (L) D. Kyndiah, aged about 45 years, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby solemnly affirm and state as under; -

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board (MSPCB), and as such in my official capacity, I am well conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as to as the “Answering Respondent” or the “Board.”
2. That this Hon’ble Tribunal, vide order dated 03.12.2025, was pleased to take suo motu cognizance of a news report titled “*Govt’s efforts to tap KSPCB funds set to hit legal hurdle*” appearing in *The Deccan*



*Herald* dated 23.11.2025, pertaining to the alleged diversion of funds of the Karnataka State Pollution Control Board (KSPCB) for other purposes by the State Government. The Hon'ble Tribunal, inter alia, observed as follows:

*"5. The news item also indicates that this is an indication of larger problem across the country and attempts are being made to divert funds for development works which have to be taken up by other statutory bodies. This raises concern because on the one hand, the PCBs are not allowed to fill vacancies to perform their tasks, which have increased multifold over the last few years. On the other hand, their funds are sought for works not covered by the Air Act or Water Act, the two laws that govern the PCBs.*

*6. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment."*

3. That this Hon'ble Tribunal was further pleased to implead all the State Pollution Control Boards and Pollution Control Committees as respondents in the present matter, and the Meghalaya State Pollution Control Board has been arrayed as Respondent No. 18.

4. That in view of the observations made in the order dated 03.12.2025, it is respectfully submitted that the funds of the Answering Respondent Board are utilised strictly in accordance with the provisions of the

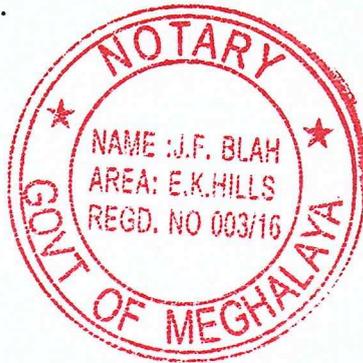


Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, and for purposes connected with pollution control and environmental protection. No diversion of Board's funds for non-statutory purposes has been undertaken.

5. It is further stated that the Board has not received any order, direction, or communication from the State Government seeking diversion, transfer, loan or grant of the Board's funds for any purpose outside its statutory mandate.
6. I say that the contents of the above paragraphs are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Date: 12.03.2026

Place: Shillong



**DEPONENT**  
MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

Identified by:-

*ps-bavel*  
(Miss. P. S. Bavel)  
(Advocate)

ONLY AFFIRMED BEFORE ME THIS DAY  
I CERTIFY THAT THE DEPONENT IS IDENTIFIED BY *ps-bavel*  
ARE READ ORDER AND EXPLAINED TO THE  
DEPONENT WHO VERIFIED THE SAME BEFORE ME

*J.F. Blah*  
NOTARY  
East Khasi Hills District  
Government of Meghalaya

VERIFICATION

I, **Dr. George Hagi Chyrmang**, aged about 45 years, serving as Member Secretary, Meghalaya State Pollution Control Board (MSPCB), Respondent No. 18, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to the best of my personal knowledge and belief. I have not suppressed any material fact known to me and relevant to this matter.

Date: *12.03.2026*

Place: *Shillong*



  
**DEPONENT**  
MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



amit singh &lt;semasingh.office@gmail.com&gt;

**OA 623 of 2026, News Item Titled "Governments efforts to tab KSPCB funds set to hit legal hurdle" Appearing in Deccan Herald Dated 23.11.2025.**

1 message

amit singh &lt;semasingh.office@gmail.com&gt;

Mon, Mar 16, 2026 at 7:46 PM

To: psdir@gbpihed.nic.in, ms-tspcb@telangana.gov.in, membersecy@appcb.gov.in, chairman@appcb.gov.in, Arunachal Pradesh SPCB <arunachalspcb@gmail.com>, membersecretary@pcbassam.org, bspcb@yahoo.com, msbspcb-bih@gov.in, hocecb@gmail.com, mail.gspcb@gov.in, ms-gspcb.goa@nic.in, chairman-gpcb@gujarat.gov.in, ms-gpcb@gujarat.gov.in, hopcblegal@gmail.com, mspcb-hp@nic.in, ranchijspcb@gmail.com, memsecy@kspcb.gov.in, ms.kspcb@gov.in, chn.kspcb@gov.in, ms@mpcb.gov.in, chairman-mppcb@mp.gov.in, ms-mppcb@mp.gov.in, pcb-man@nic.in, megspcb@rediffmail.com, duhawma15@yahoo.com, rusovi1jhon@yahoo.com, msppcb@punjab.gov.in, member-secretary@rpcb.nic.in, CS Rao <csraoifs@gmail.com>, membersecretary@spcbssikkim.org, memsec@tnpcb.gov.in, tnpcb-chn@gov.in, mukherjee\_manas@rediffmail.com, ms@uppcb.in, msukpcb@gmail.com, msukpcb@yahoo.com, ms@wbpcb.gov.in, ms.wbpcb-wb@bangla.gov.in, "cpccchd@nic.in" <cpcc-chd@nic.in>, msdpcc@nic.in, pcc-dnhdd@ddd.gov.in, membersecretarylpcc@gmail.com, regionaldirectoelpcc@gmail.com, dstandamans@gmail.com, dstpcc-andamans@nic.in, ppcc@py.gov.in, ppcc.pon@nic.in, paribesh1@ospboard.org, "Adv. Manoranjan Paikaray" <mpaikray@gmail.com>

Dear Sir, /Madam

Kindly Find attached scanned copy Report being e- filed on behalf of Meghalaya State Pollution Control Board Respondent No. 18, which is being served in advance copy as proof of service.

Thanking you.  
Best Regards,  
Ms.K.Enatoli Sema

(Clerk)  
Rahul Mo. 7503630697

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